GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.519 ANSWERED ON FRIDAY, THE 9^{TH} DECEMBER, 2022

APPOINTMENT OF TWENTY-SECOND LAW COMMISSION

519.SHRI A. GANESHAMURTHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has appointed/ proposes to appoint the Twenty-Second Law Commission of India for examining various issues;
- (b) if so, the details thereof;
- (c) whether any specific terms of reference or issues have been referred/proposed to be referred to the Law Commission; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a)to (d):The 22ndLaw Commission of India has been constituted for a term of three years w.e.f. 21stFebruary, 2020 vide order dated 21st February, 2020 notified in the official Gazette of India.The constitution of the 22nd Law Commission of India provides the terms of reference vide para 4 of the said order dated 21st February, 2020.
